

SHRI M. N. GOVINDAN NAIR (Trivandrum) : All the doubts that have been raised will be settled at a later date. That is how I understand your ruling. Therefore, you have made it clear. There was a discussion whether the House would continue on the 17th. That was there. But you have made it very clear that it is the view of the Government that it is not sitting beyond 16th. That is what you said. So, upto 16th, you sit. Whether it is on the new summons or on the old summons, that question, when an occasion arises, will be settled later.

MR. SPEAKER : There cannot be too many speakers. Mr. Kamath, I have heard you. No, I am sorry. Mr. Kamath, please help me.

SHRI HARI VISHNU KAMATH : A new point has been raised. Under article 108(3), the summons is also proper.

MR. SPEAKER : Mr. Kamath, I have told you, I am not deciding that point today. I am not going to decide it. This is not the forum to decide. I am not going to decide further. I have given the ruling. We now go to the legislative business.

AN HON. MEMBER : What is the date of the Joint Session ?

(Interruptions)

SHRI B. SHANKARANAND : The House is confused.

MR. SPEAKER : How can I help it? That is a matter for others.

SHRI B. SHANKARANAND : You have to help us. Who will protect us ?

(Interruptions)

MR. SPEAKER : I have told you it will be decided as and when necessary.

SHRI B. SHANKARANAND : For reserving the date 16th for the continuation of the business of the House, which summons, whether the first summons or the present summons, these are matters.... (Interruptions) Do you want the Members to go and come back ?

MR. SPEAKER : You take a risk. We now go to the legislative business.

SHRI B. SHANKARANAND : Any business conducted in the Joint session will be completely illegal.

MR. SPEAKER : They have got their legal opinion. You are a lawyer. You give your legal opinion. Now, we go to the legislative business.

14.30 Hrs.

ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) : I beg to move for leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920.

SHRI G.M. BANATWALLA (Pon-nani) : Sir, on a point of order, under rules 69 and 70. Rule 69 says that a Bill involving expenditure shall be accompanied by a financial memorandum. Rule 70 says that the Bill should also be accompanied by a memorandum regarding delegated legislation. The spirit of these rules is that a total picture should come before the House.

Therefore, the hon. Minister should, along with the Bill, also present to the House the report on the Bill that he has received reportedly from the Minorities Commission. The Minorities Commission has submitted a report with respect to this Aligarh Muslim University Bill. That report should also be laid on the Table of the House. I am not opposing the introduction of this Bill. I only say that the purpose of these rules 69 and 70 asking for all these accompaniments is that: the total picture should come before the House. The Minorities Commission, a very important Commission, has submitted a report on the features of this Bill to the Government, and this fact has come in the newspapers. Therefore, the Government, while introducing this Bill, should also present this report, which they have received from the Minorities Commission, to the House.

MR. SPEAKER : I see no point of order.

The question is :

“That leave be granted to introduce a Bill further to amend the Aligarh Muslim University Act, 1920.”

The motion was adopted.

DR. PRATAP CHANDRA CHUNDER : Sir, I introduce the Bill.